## **ORISSA ACT XIV OF 1950**

## THE ORISSA APPROPRIATION (No. 2) ACT, 1950

[Received the assent of the Governor on the 2nd September 1950, first published in an extraordinary issue of the Orissa Gazette, dated the 8th September 1950]

AN ACT TO AUTHORISE PAYMENT AND APPROPRIATION OF CERTAIN FURTHER SUMS FROM AND OUT OF THE CONSOLIDATED FUND OF THE STATE OF ORISSA FOR THE SERVICE OF THE YEAR ENDING ON THE THIRTY-FIRST DAY OF MARCH, 1951

BE it enacted by the Legislature of the State of Orissa as follows:—

Short title

1. This Act may be called the Orissa Appropriation (No. 2) Act, 1950.

Issue of Rs. 3,14,75,441 out of the Consolidated Fund of Orissa for the year 1950-51.

2. From and out of the Consolidated Fund of Orissa there may be paid and applied sums not exceeding those specified in column 3 of the Schedule amounting in the aggregate to the sum of rupees three crores, fourteen lakhs, seventy-five thousand, four hundred and forty-one towards defraying the several charges which will come in course of payment during the year ending on the thirty-first day of March, 1951, in respect of the services specified in column 2 of the Schedule.

Appropria-

3. The sums authorised to be paid and applied from and out of the Consolidated Fund of Orissa by this Act shall be appropriated for the services and purposes expressed in the Schedule in relation to the year ending on the thirty-first day of March, 1951.